श्री प्रमोद तिवारी : महोदय, मैं अपनी चिंता व्यक्त करते हुए यह चाहता हूँ कि आप निर्देशित करें कि संविधान के विरुद्ध न जाते हुए लोग धर्मनिरपेक्षता और पंथनिरपेक्षता पर कायम रहें और धर्म का दुरुपयोग न करें।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour submission made by Shri Pramod Tiwari: Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal), Shri R. Girirajan (Tamil Nadu), Shrimati Vandana Chavan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Neeraj Dangi (Rajasthan), Dr. V. Sivadasan (Kerala), Shri Niranjan Bishi (Odisha), Shri Prakash Chik Baraik (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Shrimati Jaya Bachchan (Uttar Pradesh) and Shri P. Wilson (Tamil Nadu).

Need for amendment in MPLADS guidelines

श्री ईरण्ण कडाडी (कर्नाटक): उपसभापति महोदय, 'सांसद स्थानीय क्षेत्र विकास योजना' को 1993 में शुरू किया गया था, जिसके माध्यम से सांसद अपने निर्वाचन क्षेत्र में पेयजल, प्राथमिक शिक्षा, सार्वजनिक स्वास्थ्य, स्वच्छता और सड़कों आदि जैसी सामुदायिक संपत्ति के निर्माण हेतु विकास कार्य की सिफारिश कर सकते हैं। वर्तमान में इस योजना के दिशा निर्देशों के अध्याय 5.2.11 के अंतर्गत धार्मिक प्रकृति के कार्य या धार्मिक पूजा के स्थानों व परिसरों के भीतर और धार्मिक आस्था समूह से संबंधित या स्वामित्व वाली भूमि पर होने वाले कार्यों के लिए इस निधि के प्रयोग की अनुमति नहीं है। हमारे देश के ग्रामीण क्षेत्रों में आज भी मठ और मंदिर में धार्मिक, सांस्कृतिक और सामुदायिक कार्यक्रमों का आयोजन होता है, जिनमें हवन, भजन, कीर्तन और विवाह जैसे महत्वपूर्ण कार्य भी शामिल हैं। 'सांसद स्थानीय क्षेत्र विकास योजना' के अंतर्गत सामुदायिक केंद्र बनाने के लिए निधि देने का प्रावधान है, लेकिन पर्याप्त भूमि के अभाव के कारण कई अवसरों पर सामुदायिक केंद्र का निर्माण नहीं हो पाता है। धार्मिक पूजा स्थलों पर पर्याप्त भूमि होती है, लेकिन 'सांसद स्थानीय क्षेत्र विकास योजना' के अंतर्गत प्रतिबंध के कारण सांसद अपने क्षेत्रों के धार्मिक स्थलों का विकास और उनके परिसर में सामुदायिक केंद्र का निर्माण नहीं कर पाते हैं।

अतः मेरा सरकार से निवेदन है कि संसद सदस्य स्थानीय क्षेत्र विकास योजना दिशा-निर्देश के संख्या 5.2.11 को निरस्त किया जाए और धार्मिक स्थल जैसे मंदिर और मठों में सामुदायिक कार्यक्रम को बढ़ावा देने हेतु सामुदायिक केंद्र और अन्य विकास कार्यों के लिए 'सांसद स्थानीय क्षेत्र विकास योजना' के माध्यम से निधि देने पर लगे हुए प्रतिबंध को तत्काल हटाया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Iranna Kadadi: Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil

Nadu), Dr. Santanu Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Dr. Kalpana Saini (Uttarakhand), Shrimati S. Phangnon Konyak (Nagaland), Dr. Sikander Kumar (Himachal Pradesh), Dr. John Brittas (Kerala), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Shri Neeraj Shekhar (Uttar Pradesh), Shri Pabitra Margherita (Assam), Dr. Anil Agrawal (Uttar Pradesh), Shri Sakaldeep Rajbhar (Uttar Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Sandosh Kumar P (Kerala), Shri Niranjan Bishi (Odisha), Dr. Amar Patnaik (Odisha), and Shrimati Sulata Deo (Odisha).

Demand for development of Secunderabad Cantonment area

DR. K. LAXMAN (Uttar Pradesh): Thank you, Mr. Deputy Chairman, Sir, my Zero Hour submission is regarding merger of Secunderabad Cantonment Board with the local Municipal Corporation of Hyderabad.

The Secunderabad Cantonment Board covers a vast expanse of 40.13 square kilometres, located in the heart of Hyderabad. It is a prime location and is widely recognized as the 'lung space' of Hyderabad. But, recently, a demand has been raised for the merger of Secunderabad Cantonment Board into Greater Hyderabad Municipal Corporation. The Secunderabad Cantonment Board has a high proportion of B-2 Land, constituting approximately 30 per cent of the land composition. B-2 Land primarily comprises of private lands and the State Government lands. Over the period of time, a number of colonies and *bastis* have come up and nearly a population of 3 lakh people is residing in the Secunderabad Cantonment Board. As urbanization progresses rapidly, the population within the cantonment limit has witnessed significant growth, necessitating urgent focus on addressing civic infrastructure within the cantonment area. It is worth noting that the participation of the then TRS Government, in terms of infrastructure development and extending grants and aids, was negligible. It was totally neglected by the then Government, placing the entire burden on the Secunderabad Cantonment Board administration.

Therefore, the residents of cantonment area continuously express the need for improved civic amenities. The Secunderabad Cantonment Board diligently pursues the work as and when funds become available. The complexity of the situation is such that road closures, enforced by the Army, further compounds to the issues and grievances.